

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA-3253/2018  
MA-3637/2018**

**New Delhi, this the 30<sup>th</sup> day of August, 2018**

**Hon'ble Sh. K.N. Shrivastava, Member (A)  
Hon'ble Sh. Ashish Kalia, Member (J)**

Jai Kumar Kanda (aged about 48 years),  
S/o Sh. Sant Kumar,  
Presently working as UDC (Senior Asstt.)  
C/o SE(SDW)-III (Group C)  
R/o D-18 B, Ranjeet Vihar,  
Nilothi Extension, New Delhi-110041. .... Applicant  
(through Sh. Sanjeev Gupta)

Versus

1. The CEO, Delhi Jal Board,  
Govt. of NCT of Delhi,  
Varunala Phase-II, Karol Bagh, New Delhi-110005.
2. The Member (Administration),  
Delhi Jal Board, Varunala Phase-II,  
Karol Bagh, New Delhi-110005.
3. The Assistant Commissioner (D),  
Delhi Jal Board, Varunala Phase-II,  
Karol Bagh, New Delhi-110005. .... Respondents

(through Sh. Rajeev Kumar)

**ORDER(ORAL)**

**Hon'ble Sh. K.N. Shrivastava, Member (A)**

After arguing for some time, learned counsel for the applicant seeks leave of the Tribunal to withdraw this OA. Prayer is allowed. OA is dismissed as withdrawn.

**(Ashish Kalia)  
Member (J)**

**(K.N. Shrivastava)  
Member (A)**

/ns/